1113 Calling attention to a matter of uraent vuhlic importance

[Shri Abid Ali.]

matter and take steps even with the help of military if necessary; and

(d) see that the hostiles do not cross over to Pakistan or China and become a permanent source of nuisance on the border?

At least now, Sir, the Government should become fully serious and earnest to end' this impasse. Nobody believes that we are unable to ensure peace in the area. It is only our hesi-' tancy to do all that is possible in this behalf.

"With regard to the remark of the hon. Member about Shri Jaya Prakash Narayan . . .

MR. CHAIRMAN: No speech, please.

Shhi ABID ALI: I very earnestly submit that those remarks should not have been permitted. The position here is that you allowed the hon. Member to say all that he wanted to say but you do not allow us to give a reply to it. My earnest submission to you is that he should not be allowed to talk irrelevant

MR. CHAIRMAN: He can ask a clarification on anything. The Minister is here to reply.

SHRI BHUPESH GUPTA: Certainly I can ask questions about Shri Jaya Prakash Naravan.

MR. CHAIRMAN: I allowed you to do that. SHRI BHUPESH GUPTA: But, Sir, he has reflected on you as if you have not been wise.

MR, CHAIRMAN: I should point out that the Minister has made a statement and we thought that some clarifications might be asked for. The Minister is wanted in the other House. If Members start making speechesspeeches may be kept for other occasionsthere is not much time. If there are clarifications to be asked for, they can be asked very briefly.

SHRI BHUPESH GUPTA: You want the arrest of Shri Jaya Prakash Narayan.

MR. CHAIRMAN: There are so many hon. Members standing. Even if the clarifications are brief, it would take too long. Mr. Minister, if you want to say something, say, and then you can go.

on the Table

Papers laid

SARDAR SWARAN SINGH: I want to make it clear that this is an internal matter and any demand to give it an international colour by any one is something .which is inconsistent with our position. We do not accept it.

Secondly, questions have been asked as to whether we intend to forthwith break the talks and take other action. I would appeal to the House that we are in the midst of these difficult and delicate negotiations. It is easy to break, but we should resist that obvious line and should persevere to find a solution if it is consistent with our very clear approach on this problem So long as we are clear about what is our attitude, we should not take note of anything that is against our line, but we need not unnecessarily come to this breakdown. Therefore, the way the thing is being handled, we are fully conscious of the national interest and we know what is the nature of the problem. And if there are people who make statements which we do not like, as Mr. Bhupesh Gupta pointed out, we can counter them by sticking to our view; we can explain our viewpoint. We need not be unnecessarily angry about it.

MR. CHAIRMAN: I pass on to the next

PAPERS LAID ON THE TABLE

LETTERS EXCHANGED BETWEEN INDIA AND WEST GERMANY re PROTECTION OF GERMAN CAPITAL INVESTED IN INDIAN INDUSTRIES

THE DEPUTY MINISTER IN THE MINISTRY OP FINANCE (SHRI RAMESHWAR SAHU): Sir, I beg to lay on the Table a copy each of the letters exchanged between the Government of India and the Government of West Germany on the 15th October, 1964, regarding protection of German capital invested m Indian industries. [Placed in Library. See No. LT-3456/64].